

(2) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1978, published in Notification No. G.S.R. 542 in Gazette of India dated the 29th April, 1978.

(3) The Indian Police Service (Pay) Fourth Amendment Rules, 1978, published in Notification No. G.S.R. 543 in Gazette of India dated the 29th April, 1978.

(4) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1978, published in Notification No. G.S.R. 544 in Gazette of India dated the 29th April, 1978.

(5) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1978 published in Notification No. G.S.R. 545 in Gazette of India dated the 29th April, 1978.

(6) The All India Services (Conduct) Second Amendment Rules, 1978, published in Notification No. G.S.R. 583 in Gazette of India dated the 6th May, 1978. [Placed in Library. See No. LT-2279/78].

REPORT OF DIRECT TAX LAWS COMMITTEE

**THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI ZULFIQUARULLAH):** I beg to lay on the Table a copy of the Interim Report (Hindi and English versions) of the Direct Tax Laws Committee. [Placed in Library. See No. LT-2280/78].

NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT, 1944

SHRI ZULFIQUARULLAH: On behalf of Shri Satish Agrawal I beg to lay on the Table a copy of the Central Excise (Ninth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No.

G.S.R. 272 (E) in Gazette of India dated the 9th May, 1978, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-2280A/78].

12.20 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

SHRI ROOP NATH SINGH YADAVA (Pratapgarh): I beg to lay on the Table Minutes of the sittings of the Committee on Absence of Members from the sittings of the house held on the 14th April and 5th May, 1978.

12.21 hrs.

MESSAGE FROM THE PRESIDENT

MR. SPEAKER: I have to inform the House that I have received the following Message dated the 8th May, 1978 from the President:

"Whereas at its sitting on the 5th December 1977, the Lok Sabha passed the Banking Service Commission (Repeal) Bill 1977, and transmitted the same to the Rajya Sabha.

And whereas the Rajya Sabha at its sitting on the 8th December 1977, rejected the said Bill.

Now, therefore, in exercise of the powers conferred by clause (1) of article 108 of the Constitution I, Neelam Sanjiva Reddy, President of India, hereby notify my intention to summon the Rajya Sabha and Lok Sabha to meet in a joint sitting for the purposes of deliberating and voting on the said Bill."

The date will be fixed.

12.23 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir I have to report the following message received from

the Secretary-General of Rajya Sabha:—

'In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1978 which was passed by the Lok Sabha at its sitting held on the 29th April, 1978 and transmitted to the Rajya Sabha for its recommendations on the same day and to state that the Rajya Sabha at its sitting held on the 9th May, 1978 recommended that the following amendment be made in the said Bill:—

Clause 36

That at page 31, lines 1 to 6 be deleted'

FINANCE BILL, 1978—AS RETURNED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table the Finance Bill, 1978 which has been returned by Rajya Sabha with amendment as recommended by that House.

12.24 hrs.

MATTERS UNDER RULE 377

REPORTED ORDERS OF BIHAR GOVERNMENT FOR REMOVAL OF ENGLISH TEACHING FROM ALL EDUCATIONAL INSTITUTIONS

SHRI K. RAMAMURTHY (Dharmapuri): Under Rule 377 I raise the following matter of public importance:

On the floor of this House, the hon. Minister for Home Affairs as also the Prime Minister in the Rajya Sabha have unequivocally stated that Hindi alone will not be the sole language of any State and that the Central Government would intensively encourage the implementation of unanimously and universally accepted three-language formula. Much against this solemn assurance of the Home Minis-

ter and the Prime Minister and also contrary to the constitutional provisions, the Bihar Government has recently ordered the removal of English teaching from all the educational institutions. Already the Government of Bihar has started using exclusively Hindi for all Government work and in addition has directed that if the Government officials ever used English penal action would be taken against them. I appeal to the hon. Prime Minister to arrest this trend of linguistic Balkanisation of the country. If this trend is followed, the country will be going to pieces.

(ii) REPORTED IRREGULARITIES IN ACCOUNT BOOKS OF STAFF PROVIDENT FUND ACCOUNT OF UNITED BANK OF INDIA, CALCUTTA

SHRI MUKUNDA MANDAL (Mathurapur): I would like to make a statement under Rule 377 mentioning the following matter of urgent public importance.

In May/June, 1975 gross irregularities were observed in the Books of Accounts of the Staff Provident Fund Account of United Bank of India, Calcutta. Books of Accounts of the Fund were audited by an audit company upto 1969 and thereafter no audit was done. When irregularities were observed, Inspection Deptt. of the bank was directed to inspect the audited period done by the audit company and the audit company was entrusted to audit from 1969. The officials of the Inspection Deptt. found gross irregularities in maintaining Books of Accounts of the Fund which was previously audited by the audit company. In absence of necessary vouchers and books, the Inspection Deptt. could not proceed back to 1968 and naturally they had to abandon the task. It is queer that the audit company who audited that period and inspite of notes of irregularities being given by the officials of the Inspection Deptt. to the authority of the Bank, the same audit company was given the task of audit of the Fund. Though